Now, was it a normal acquisition? Or, is there something more than what meets the eye? Therefore, that issue will have to be addressed at some stage. The Minister has made a statement and we should be allowed to ask clarifications on this.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Okay. Now, we shall take up Calling Attention to Matter of Urgent Public Importance.

CALLING ATTENTION TO THE MATTER OF URGENT PUBLIC IMPORTANCE

Situation Arising Out of Severe Drought in Karnataka

SHRI M. VENKAIAH NAIDU (Karnataka): Sir, I beg to call the attention of the Minister to the situation arising out of severe drought in Karnataka resulting into failure of *Kharif* and *Rabi* crops.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): Sir, I share the concern of hon. Member on severe drought condition in the State of Karataka resulting in failure of *kharif* and *rabi* crops. He is a very senior Member of the House.

The State Government is primarily responsible for taking necessary relief measures in the wake of natural calamities including drought. The Government of India supplements efforts of State Government with financial and logistic support. There is ready availability of funds with the State Government under the State Disaster Response Fund (SDRF) for taking relief measures. The Government of India and the State Government concerned contribute to the SDRF in the ratio of 3:1 for 17 General Category States and in the ratio of 9:1 in case of 11 Special Category States of North-Eastern Region, including Sikkim, Jammu & Kashmir, Himachal Pradesh and Uttarakhand.

Additional financial assistance, over and above the SDRF, is considered from the National Disaster Response Fund (NDRF) for natural calamities of severe nature in accordance with established procedure and extant norms on submission of memorandum by the State Government.

During the year 2011-12, Government of Karnataka had an allocation of Rs. 169.01 crore under the SDRF out of which the Central share was Rs. 126.76 crore and the State's share was Rs. 42.25 crore. The entire Central share of the SDRF was released to the State Government of Karnataka.

[SHRI HARISH RAWAT]

The Government of Karnataka submitted a detailed memorandum on 28.11.2011 to the Department of Agriculture and Cooperation (DAC), Ministry of Agriculture, Government of India, seeking Central assistance of Rs. 723.24 crore from the NDRF. It declared drought in 99 taluks covering 23 districts from out of 176 taluks in 30 districts.

With a view to assess the loss/damage due to drought of 2011 and recommend quantum of central financial assistance, an Inter-Ministerial Central Team (IMCT) comprising representatives from Central Ministries/Departments, namely, Department of Expenditure, Planning Commission, Ministry of Water Resources, Ministry of Power, Ministry of Health, Ministry of Rural Development, Department of Drinking Water Supply & Sanitation, Department of Animal Husbandry, Dairying & Fisheries, Crop Division & Horticulture Division of Department of Agriculture & Cooperation was constituted on 30.11.2011. The Central Team visited drought-affected areas in the State from 15.12.2011 to 18.12.2011 to assess the loss/damage caused due to drought of 2011. The State Government submitted a revised memorandum to the Central Team during their visit in respect of 109 talukas (adding 10 more drought declared talukas) seeking Central assistance of Rs. 2605.99 crore from NDRF.

The Central Team recommended an amount of Rs. 296.58 crore. Finally, Government of India approved an amount of Rs. 186.68 crore to the Government of Karnataka, of which Rs. 70.23 crore was released and Rs. 116.45 crore was adjusted from the State's SDRF balance, as per extant norms.

Subsequently, an All Party Delegation led by the Chief Minister, Government of Karnataka, met Union Agriculture Minister on 02.05.2012 and apprised him of the problems prevailing in the State. Accordingly, Ministry of Agriculture has agreed to send an Inter-Ministerial Central Team (IMCT) to re-assess the loss/damage and recommend appropriate financial assistance for the drought of 2011.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Okay. Now, Shri M. Venkaiah Naidu.

SHRI M. VENKAIAH NAIDU: Mr. Vice-Chairman, Sir, the Central Government's attitude towards this burning problem is totally indifferent. Sir, 70 per cent of the State, that is, 123 talukas out of 176 have been declared drought-affected by the State Government. It is almost three-fourths. Rainfall in the last quarter is the lowest since 1970. In the last 42 years, it is the lowest. Both *kharif* and *rabi* crops have totally failed. Loss of agricultural crop is estimated to be around Rs. 5,953 crore. Sown crops have withered away, causing heavy loss to the farmers who had made investments. Monsoon failed miserably in the interior parts of Karnataka during September and mid-December, 2011.

Sir, the groundwater level has been depleting day by day. Most of the bore-wells have dried up. Only five out of every 100 bore-wells are functional. In some areas, availability of groundwater is at a depth of 1250 feet. It is at a depth of 1250 feet. You can understand the situation. The underground water has hit an all-time low which is yielding non-potable water. High levels of chloride and arsenic material are creating health problems. Sir, drinking water problem is very acute in the State and the State Government is supplying drinking water to nearly 4853 villages. In 4853 villages, there is no drinking water. Out of 3475 minor irrigation tanks, 1242 tanks have totally dried up. The State Government has so far spent Rs. 562.52 crore. The State has sought from the Central Government an assistance of Rs. 2609 crore in December. The Centre has cleared Rs. 186 crore and released only Rs. 70.23 crore. Now, the Ministry is saying that the remaining is adjusted from SDRF. Is it the relief and help that the Central Government wants to give to the State in this hour of crisis?

Sir, the State alone, without the assistance from the Centre, cannot face this situation. There is drinking water shortage; there is fodder shortage; there is a problem for agricultural labour. So, the entire State is reeling under drought and then, people are looking towards the Central Government for timely assistance. But, unfortunately, the Central Government is behaving casually. The Central Team went in December. What is the result of it? You just give a pittance of Rs. 70.23 crore for a massive loss of Rs. 5900 crore. The total damage is more than Rs. 5900 crore and the Central Government gives Rs. 70.23 crore. That is why, Sir, an All Party Delegation led by the hon. Chief Minister, where even the External Affairs Minister, Shri S.M. Krishna, Shri Mallikarjun Kharge and Shri Muniappa and other senior Ministers of the Karnataka State, they have all joined. We all went to the Agriculture Minister, we went to the Finance Minister and then we went to the hon. Prime Minister. But, unfortunately, nothing has happened. In spite of such a high level delegation going to the Prime Minister and to the Finance Minister and meeting the Agriculture Minister personally and explaining the position about even lack of drinking water, fodder shortage and then agriculture labour is not having enough work. The Central Government is totally unmoved, totally insensitive to the sufferings of the people of the State. I do not know what has happened to the Government of India. If you are not ready to extend a helping hand in this hour of crisis, then, what for is the Central Government? Why are these Central Teams? Is it for tamasha? You sent a team in December. Now again the situation is serious because both kharif and rabi crops have been damaged. Why should the Central Government wait to send a team to visit the State so far? After December, when they have realised that the crops have failed, they should have sent a second Central Team immediately. They have not done it. On 2nd itself when we met Shri Sharad Pawar, he promised that the next day, he used the word "next day", the Central Team will be constituted and day after they will be in the State. Sir, today, we are on 8th, so far the Central Team has not been constituted, and the Team has not gone to the State. This speaks of the callous

[SHRI M. VENKAIAH NAIDU]

attitude of the Central Government. Very casual approach of the Central Government; and also the thinking is that you adjust it from the SDRF, you have enough funds, and you spend it from your State funds only. When there is a national calamity, it is the combined duty of the State and the Central Government to take care of the helpless people; and the Central Government has miserably failed in its responsibility. It is not only lukewarm, but casual. It is totally indifferent to the sufferings of the people. So, we made a request to the hon. Prime Minister and to the Finance Minister that around Rs. 1500 crore may be given as an interim relief to take care of the problems of the labour, to take care of the drinking water, to take care of the fodder and also to give some sort of helping hand to the farmers who have suffered loss of crop. But unfortunately the Central Government has not given even one rupee after that. What is this? I have seen the reply of the Minister. There is nothing in the Minister's reply except narrating the chronological events that have taken place since then. More than three fourths of the State is reeling under the drought; and the entire crops of both rabi and kharif have failed. Then, there is no drinking water, no fodder, what else do you require? When will the Central Team go? We are on 9th May. People are saying that the monsoon is likely to advance; and then you will send the Central Team in June, and then by June end, there will be some rains, and then you will say rains have come and there is no problem of drought. Is it the way to deal with such an important and sensitive matter? I urge upon the Minister to immediately declare an initial financial assistance of Rs. 1500 crores to take care of the sufferings of the people of Karnataka; otherwise the Government of India will be seen that it has no heart, it is not concerned with the people and problems of the Karnataka State. It is a very serious issue; and the Minister's answer is totally disappointing. I want the Minister to respond further when the Central Team is going, when they are going to come back and give a report, when the Central Government is going to give the remaining assistance. We have also asked for three lakh tonnes of rice; and 155,000 tonnes of wheat. That also has not been given. Sir, we have enough stocks of rice and wheat. Both the Prime Minister and the Minister agreed that there are enough stocks. They told us also. But unfortunately so far not even a grain has been released to the State. Why is it like this? That is why I call it a callous attitude and irresponsible attitude of the Central Government towards the sufferings of the people of the State. I do not know whether it is politically motivated or is it discrimination towards a particular State or is it the same attitude continuing with other States also? We have serious drought situation in the adjacent State, Maharashtra also. Yesterday I was in Maharashtra. People there are also complaining adequate relief or help or assistance is not being given to the State of Maharashtra. ...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): Mr. Vijay Jawaharlal Darda, no interruptions please. Let him continue.

SHRI M. VENKAIAH NAIDU: My point is in parts of Andhra Pradesh, majority of Karnataka and then 17 districts of Maharashtra, if they are reeling under drought, what is it that the Government of India has done? Why are you keeping quiet? Why have you not moved on this issue? What is your response to this problem? Regarding fodder, there are occasions when the fodder was moved in trains and then there are occasions where enough money was not provided beforehand to provide drinking water. These are the basic issues. Under the MGNREGA or NREGA you have to give extra assistance to the State to take care of the people because the agricultural labour has no work as the crops have failed. There is a very serious situation. I request the Minister to respond to it seriously, apply his mind and again tell the House as to how much assistance the Central Government is going to give to the State of Karnataka. Thank you.

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): Thank you, Venkiahaji. Mr. Tapan Kumar Sen. Please take only three to four minutes and not more than that.

SHRI TAPAN KUMAR SEN (West Bengal): Thank you, Mr. Vice-Chairman, Sir. It appears from the statement of the hon. Minister that the matter was not at all taken seriously and the subject was not given the seriousness it deserves. In general, in the country agriculture is in a deep crisis because of the faulty policies and the natural disasters are adding further to the miseries of the agrarian people who are feeding the entire nation. So far as Karnataka is concerned, if we see the approach, the first problem is with the estimate. It is a half-hearted estimate. As far as the Minister's statement is concerned, 99 taluks in 23 districts are affected. But the State Government's and the people's experience is that more than 123 taluks in 24 districts are affected. Almost the entire agrarian zone of Karnataka has been affected by drought. It is estimated that the crop loss is more than 16 lakh tonnes and that the monetary loss is more than Rs. 4,500 crores. What is the assistance given? There may be a tug of war continuing between the State Government and the Central Government. But the reality remains that the loss is estimated at Rs. 4,500 crores, which is an underestimate because more than two crores of farmers, particularly, landless agricultural workers, just go starving when the crop fails. In such a situation, when all these estimates taken together, the Central assistance is Rs. 196 crores and added to that another Rs. 500 crores from the State Government. Mr. Venkaiah Naidu has also confirmed that. So, a total amount of Rs. 696 crores, that is, Rs. 500 plus Rs. 196, is going to the affected farmers for relief. On the other hand, the loss estimated is Rs. 4,500 crores. The actual loss will be much more than that because of failure of both the crops. Subsequently, the problem of livelihood is perpetuating among the farming community in the drought-affected areas. In this context, what serious steps are you going to take instead of having a tug of war between the State Government and the Central Government? They have demanded Rs. 2,600 crores. The money spent altogether till now is Rs. 500 crores. What are the

steps that you are going to take to ameliorate the serious miseries that the farmers are facing? I think, it demands a total reversal of the present policy regime that is continuing. Much more presence and active participation of the State – by the 'State' I mean the Government as such – both Central and State Governments, is required.

Let me tell you that because of the drought even minor irrigation tanks were dried up. I think that capital investment is needed to immediately bring them back so that, at least, the next season does not get affected. If a single drought is creating a general reaction on future livelihood and the estimated one-time loss is so much, I think, both the Central Government and the State Government must take serious steps. Otherwise, the normal tranquillity in the country will stand jeopardised because agrarian suicide has become a common issue throughout the country. I think, in the other House, there was a din because of farmers' suicide in Madhya Pradesh and in police firing two farmers were killed. It is there throughout the country. Even oil-crop producing States are also facing an agrarian crisis. Those who are producing are not able to earn their livelihood. They are not able to survive. In that kind of a situation, I think, the whole policy issues are to be looked into. When the loss is of Rs. 4,500 crores and when two crore farmers are suffering, instead of having a tug of war between the State and the Central Government should join hands to send relief to the people and save their livelihood perpetually. The loss has casued today but it has created a terminal problem of perpetuity in their future livelihood also. So this issue should be taken up seriously. I will conclude after making just one point. Sir, MGNREGA can be an important instrument, at least, to ensure survival of the crop. That record is also very dismal during the entire drought affected period. Sir, this issue also should be taken up seriously.

श्री प्रकाश जावेडकर (महाराष्ट्र): उपसभाध्यक्ष महोदय, श्री एम. वेंकेया नायडु जी और श्री तपन कुमार सेन जी ने अभी जो कहा है, मैं उनकी भावनाओं से सहमत हूं। कर्णाटक के साथ-साथ महाराष्ट्र में ऐसा अकाल पड़ा है, ऐसी सूखे की स्थिति है कि 17 जिलों में पानी की भारी किल्लत हो गई है। किसान को भारी दिक्कत है, पशुओं के लिए चारे की भारी दिक्कत है और इसीलिए जन-आक्रोश पैदा हो रहा है और जगह-जगह पर आंदोलन हो रहे हैं। इनको देखने वाला कोई नहीं है और सरकार भी ध्यान नहीं दे रही है। अभी वेंकेया जी कह रहे थे कि वे शरद पवार जी से मिले, लेकिन शरद पवार जी तो महाराष्ट्र के हैं। वे जवाब देने के बजाय वहां जाकर भाषण कर रहे हैं कि राज्यपाल क्या कर रहे हैं और राज्यपाल क्यों नहीं घूम रहे हैं। ऐसे भाषण हर रोज हो रहे हैं। अभी मैं जब आपसे बात कर रहा हूं, हमारे महाराष्ट्र का ऑल पार्टी डेलिगेशन आया है और वह प्रधानमंत्री से मिल रहा है।

सर, मैं मंत्री महोदय से पूछना चाहता हूं कि अकाल के बारे में मदद का जो क्राइटेरिया है, उसको कब तक बदला जाएगा? क्या हर बार, हर राज्य को इसी तरह से लड़ाई करनी पड़ेगी? हमारे राज्य ने 2100 करोड़ का पैकेज मांगा है, लेकिन 200 करोड़ क्या 20 करोड़ भी नसीब नहीं हुआ है। आज 7 हजार गांवों में पानी की भारी किल्लत है, हमने जो टैंकर मुक्त महाराष्ट्र दस साल पहले करके दिखाया था, आज हजारों गांव में टैंकर घूम रहे हैं। वहां पर पानी की किल्लत है, लेकिन उसके लिए कोई योजना नहीं है। वहां पर पशुओं के लिए चारे की बहुत दिक्कत है। जिनकी क्रॉप फेल हो गई, रिपोर्ट आ गई और क्रॉप

फेल्योर इंश्योरेंस का पैसा भी आ गया, लेकिन वह किसान को नहीं मिला। यह केन्द्र सरकार के नियमों के कारण और राज्य सरकार की अनदेखी के कारण हो रहा है जिसकी वजह से किसान मर रहा है।

वहां पर सेंट्रल गवर्नमेंट ने टीम भेजी नहीं और सपोर्ट भी दिया नहीं। केवल आपस में कांग्रेस एन.सी.पी. को दोष दे रही है और एन.सी.पी. कांग्रेस को गाली दे रही है, दोनों कह रहे हैं कि गवर्नर क्यों नहीं घूम रहे हैं, गवर्नर अकाल का जायजा क्यों नहीं ले रहे हैं, ये गवर्नर पर ही टूट पड़े हैं। अरे, ये आपके गवर्नर्स का मुद्दा है, ये सेंट्रल गवर्नमेंट की बात है, कृषि मंत्रालय की और प्रधानमंत्री की जिम्मेदारी बनती है कि नये सिरे से, हर साल 4-5 जिलों में जो अकाल की स्थिति आती है, उस सूखे की स्थिति के लिए एक नया क्राइटेरिया with human approach चाहिए।

उपसभाध्यक्ष महोदय, मेरी सरकार से मांग है कि महाराष्ट्र में तूरंत टीम भेजो। ...(व्यवधान)...

श्री पुरूषोत्तम खोडाभाई रूपाला (गुजरात) : सर, एक मिनट। नये तो चाहिए, मगर पुराने लागू करें।...(व्यवधान)...

श्री प्रकाश जावडेकर: हां, पुराने तो लागू नहीं करते क्योंकि उससे चित्र ही बहुत कम दिखता है। हम उससे सहमत ही नहीं हैं। इसलिए पहले तो वहां पर टीम भेजो। पहली रिलीफ 2100 करोड़ की जो मांगी है, महाराष्ट्र को वह 2100 करोड़ की रिलीफ तुरंत रिलीज करो। ...(समय की घंटी)... एक नये सिरे से क्राइटेरिया तय करो। इसके बारे में आप क्या करने वाले हैं, इसका जवाब हम चाहेंगे। धन्यवाद।

उपसभाध्यक्ष (प्रो. पी. जे. कुरियन) : श्रीमती माया सिंह। ...(व्यवधान)... आप बैठ जाइए।

SHRI NARESH GUJRAL (Punjab): Sir our granaries....

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): No, no, she is having the floor.

SHRI NARESH GUJRAL : Our granaries are overflowing with wheat and rice. Why doesn't the Government....

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): Please sit down.

श्रीमती माया सिंह (मध्य प्रदेश) : थेंक्यु सर। सर, कर्णाटक राज्य में तो भयावह सूखे के कारण किसानों की खरीफ और रबी की फसलें नष्ट हुईं। लेकिन मध्य प्रदेश के किसानों ने अपने खून और पसीने की मेहनत से वहां पर जो अच्छी फसल पैदा की, आज वह सारी मैदान में पड़ी है। मध्य प्रदेश के मुख्य मंत्री ने अनेक बार दिल्ली आकर माननीय मंत्री जी से आग्रह किया और बारदाना के लिए, जूट की बोरियों के लिए, पांच करोड़ रूपए की राशि भी जमा कराई, लेकिन आज तक मध्य प्रदेश को वे बोरियां उपलब्ध नहीं कराई गईं। ...(व्यवधान)...

डॉ. विजयलक्ष्मी साधौ (मध्य प्रदेश) : सर, ...(व्यवधान)...

THE VICE-CHARIMAN (PROF. P. J. KURIEN): Please don't interrupt ... (Interruptions)... Please take your seat ... (Interruptions)...

श्रीमती माया सिंह: इसके साथ-साथ उन्होंने यह कहा ...(व्यवधान)...

डॉ. विजयलक्ष्मी साधौ : सर, ...(व्यवधान)...

THE VICE-CHARIMAN (PROF. P. J. KURIEN): Please don't distrub ... (Interruptions)... You cannot interrupt like that ... (Interruptions)...

श्रीमती माया सिंह: आप मध्य प्रदेश के खिलाफ बोलती हैं। ...(व्यवधान)...

THE VICE-CHARIMAN (PROF. P.J. KURIEN) : Dr. Sadho, please sit down ... (Interruptions)...

श्रीमती माया सिंह : आप सत्ता में बैठे हो। ...(व्यवधान)... मध्य प्रदेश के खिलाफ बोलते हो। ...(व्यवधान)...

श्री नरेन्द्र बुढानिया (राजस्थान): सर, ...(व्यवधान)...

THE VICE-CHARIMAN (PROF. P.J. KURIEN): Mr. Budania, please sit down ...(Interruptions)... What do you want? It won't go on record ...(Interruptions)...

श्रीमती माया सिंह: मध्य प्रदेश के मुख्य मंत्री ने यहां अनेक बार चक्कर काटे हैं। ...(व्यवधान)...

THE VICE-CHARIMAN (PROF. P.J. KURIEN): Dr. Sadho, why do you interrupt? Don't distrub like this.

श्रीमती माया सिंह: सर, दो दिन से आसमान में बादल हो रहे हैं और किसान की फसल खेतों में पड़ी है। इसी की वजह से कल उन्होंने मध्य प्रदेश की सरकार पर दबाव डाला कि हमारा अनाज खुले में पड़ा है। इस अनाज को खरीदिए और उसे उपयुक्त जगहों पर रखिए। ...(व्यवधान)... सर, कर्णाटक में किसान सूखे के कारण मारा गया और मध्य प्रदेश में किसान UPA सरकार की गलत नीतियों के कारण बर्बाद हो रहा है। उनको अभी तक बोरियां उपलब्ध नहीं कराई गई हैं। इसलिए मेरा मंत्री जी से आग्रह है कि आप किसानों को बचाएं। ...(व्यवधान)... आप उन्हें समय पर बारदाना उपलब्ध कराइए, बोरियां उपलब्ध कराइए ...(व्यवधान)... तािक किसानों की जिंदगी बर्बाद न हो सके।

THE VICE-CHARIMAN (PROF. P. J. KURIEN): Dr. Bharatkumar Raut. Not present. Prof. M.S. Swaminathan ... (Interruptions)...

SHRI M. VENKAIAH NAIDU: Sir, the other Members from Karnataka also have given their notice for it. They also want to speak on this. Please allow them, at least, a minute each.

THE VICE-CHARIMAN (PROF. P. J. KURIEN): If their names are there in the notice, I will allow them.

PROF. M. S. SWAMINATHAN (Nominated): Sir, I shall be very brief. I fully endorse the need for an urgent action in terms of relief and rehabilitation of the affected areas, that is, Karnataka, Maharashtra, etc. But what to emphasise is the fact that hereafter it is an era of climate change, and more and more extreme events are going to take place. A country, like ours, should not always be only taking post-mortem action. We have to be prepared as well. There are excellent maps of drought-prone areas in the country. A drought code which enables anticipatory action; for example, cattle camps will have to be established as well as a new kind of ration to save the cattle, because cattle dies and they are the assets of the poor. The lives and livelihood of the people depend on their cattle. There are methods by which you can save the cattle by means of using bagass, urea, molasses, etc. There are different kinds of methods

by which fodder banks can be built up. All that I want to request is that we need to have a clean drought code and flood code for those areas. It is not only that the Ministry will go on sending emergency teams and helping them, which is, of course, very essential, but we have to also prepare seed reserves. There will be rain in this region very shortly. Farmers have no seeds at all. So, you must develop seed reserves and crops which can be grown.

So, all that I plead is, in addition to immediate relief and rehabilitation, let us also take measures by which such distress need not happen.

श्री बलविंदर सिंह भंडर (पंजाब) : उपसभाध्यक्ष जी, मैंने लिखकर दिया है।

SHRI M. P. ACHUTHAN (Kerala): Sir, the situation in Karnataka is unprecedented. All the facts have been placed by Venkaiah Naiduji and Shri Tapan Kumar Sen before you. I fully support what Prof. Swaminathan said. He said that we have to have a long-term plan to meet the natural calamities, especially, in the background of climate change. In Kerala also, we have a drought-like situation this year and many parts of the State have acute drinking water shortage. And what is attitude of the Central Government is, either it is due to drought or it is due to floods, the Central Government usually sends a team. And our experience in Kerala is, when the Central team comes to assess the drought situation, by that time, there will be floods in Kerala, and to assess the damage of flood situation, the team will come during the drought season! So, it is a callous attitude of the Central Government, it must be changed and immediate action has to be taken. And Central Government must come forward to assist the State of Karnataka. The State Government has requested that immediate action should be taken. Thank you.

उपासभाध्यक्ष (प्रो. पी. जे. कुरियन) : सिर्फ एक प्रश्न पुछिए।

श्री बसावाराज पाटिल (कर्णाटक) : माननीय उपसभाध्यक्ष जी, हम छह सदस्यों ने अपनी पार्टी के विरेष्ठ नेता श्री एम. वेंकेया नायडु जी के नेतृत्व में इस विषय को उठाया है। सरकार से इसका कुछ उत्तर भी मिला है। कर्णाटक प्रदेश में गत सत्तर साल के अंदर इस प्रकार के भयानक अकाल की स्थित नहीं थी, ऐसी स्थिति पहली बार है। ऐसी परिस्थिति में, पार्टी के केंद्र सरकार में रहे चारों मंत्रियों सहित और सभी पार्टी के लोक सभा सदस्यों सहित पहली बार सरकार से निवेदन किया गया था, लेकिन कृषि मंत्री, गृह मंत्री, प्रधानमंत्री, फाइनेंस मिनिस्टर और सरकार से हमको जिस प्रकार की रिप्लाई मिली है, उसको सुनने में बहुत दु:ख होता है कि वास्तव में भारत सरकार को अपने राज्यों के प्रति जिस प्रकार की नीति अपनानी चाहिए, यह सरकार उसको नहीं अपना रही है। यह जो ऐसी भयानक नैचुरल कलेमिटी की सिचुएशन का निर्माण हुआ है, यह बहुत दु:खदायी है। मैं सरकार से अनुरोध करता हूं कि आज की परिस्थिति में जैसी मांग की गई है, वैसी मदद देने की कृपा करें। उस राज्य सरकार ने अपने आपे से बाहर जाकर लगभग 600 करोड़ रुपये खर्च किए हैं। इसके अंदर और भी पैसे खर्च हो रहे हैं। जहाँ पर लगभग 6000 करोड़ रुपये के करीब हानि हुई है, वहाँ केवल 70 करोड़ रुपये रिलीज करने से काम नहीं चलेगा। जो अनेक प्रकार की क्षतियां हुई हैं, जिसके लिए अनाज मांगा गया है, जिसमें वीट है, राइस है, साथ ही साथ 1500 करोड़ कि interim relief की मांगें हैं, ऐसी स्थिति में मैं मांग करूंगा कि उनको मदद दी जाए।

उपसभाध्यक्ष (प्रो. पी.जं. कुरियन): समाप्त कीजिए, अभी बैठिए।

श्री बसावाराज पाटिल: सबसे बड़ी बात, जो अभी श्री एम. वेंकैया नायड़ जी ने बताई, वह यह है कि ऐसा कहा गया था कि 3 तारीख को हमारी टीम जाएगी, लेकिन यह टीम अभी तक वहाँ नहीं गई। ऐसा क्यों होता है? ये बयान केंद्र और राज्य के सम्बन्ध बिगड़ने के कारण बन सकते हैं। ऐसा न हो, इसके लिए में ऐसा अनुरोध करता हूं कि सरकार तुरंत इसके अंदर इंटरिफयर करके हमारी समस्याओं का निवारण करे।

DR. PRABHAKAR KORE (Karnataka): Sir, this is a historical drought in the last 70 years, in which all the people of Karnataka are suffering. Many villages are vacant. They have already gone out of the State, for their livelihood, to Goa, Bangalore and Pune. In some of the villages, there is totally no water. So, there are no people there also. This is the position. But the State Government has already sent a Report in the month of December. For the last six months, they have paid Rs. 70 crores. My own district, Belgaum, requires almost Rs. 200 crores. So, my question is: There are many problems. The farmers have lost everything, including crop. So, I would like to know from the hon. Minister whether the Government of India is planning to waive off loan taken by farmers from nationalised banks and also from the State co-operative sector.

The Second question is, what steps the Government of India is taking to release sufficient funds for drinking water, foodgrains and fodder for cattle? Secondly, an interim financial assistance of, at least, Rs. 2,000 crores should immediately be given to the State Government. These are my questions, Sir, Thank You.

SHRI JESUDASU SEELAM (Andhra Pradesh): Sir, I would like to draw the kind attention of the hon. Minister to the prevalling worst drought situation in Karnataka. Sir, you know that Karnataka is one of the States in India where every Indian feels that it is his home State. They are the nicest people. But, sometimes, the vagaries of nature take its toll. It is unfortunate. I was fortunate to be a part of the administration of Karnataka. I was the District Collector there for sometime.

THE VICE-CHAIRMAN (P.J. KURIEN): Put your question.

SHRI JESUDASU SEELAM: Sir, I must bring seriousness of the situation to the House and draw the attention of the Government. It is only then my question will have some relevance. It is unprecedented that out of 30 districts, 22 districts and out of 176 Talukas, 100 Talukas are under severe drought. My friends from other States have mentioned about it. In my own State of Andhra Pradesh, out of 1,010 Mandals, 876 Mandals are under drought. The response of the Union Government should be a little more positive. We are very sorry. The all-party delegation came and appraised about the seriousness of the situation to the Government of India. I am thankful to Dr. Swaminathanji for his views. But, they are long-term measures. There is an immediate need for short, medium and immediate measures. Long-term measures are a continuous process. So, my submission is that a team should immediately go there. Sir, out of Rs. 4,000 crores they have asked for, what was given by the Government of India? The team has recommended only Rs. 296 crores. But, as per the guideliness, Karnataka is eligible for Rs. 1,000 crores straightaway. The evaluation that has been made has to be relooked. I am talking about the systemic difficulties. We may talk for long-term strategies. But, how is the system being getting administered?

Sir, in Andhra Pradesh, we have asked for Rs. 1,406 crores. But, we have got only Rs. 700 crores. As per their own guidelines. Rs. 900 crores should have been given. So, immediately, the team should go there. And, an all-party delegation, headed by the Chief Minister of Karnataka, has given a detailed estimate. Sir, it farmers of Karnataka suffer, it is the entire South India which suffers. So, Karnataka is to be taken special care. Along with this, Andhra Pradesh's requirement should also be met. The Committee should meet again, reassess and release Rs. 200 crores to Andhra Pradesh and Rs. 400 crores to Karnataka immediately and also for Maharashtra as my friends have pointed out. Thank You.

श्री बलविंदर सिंह मुंडर (पंजाब): सर, देश की यह जो प्रॉब्लम है, बहुत सीरियस है। यह सिर्फ एक स्टेट की नहीं, एक स्टेट के किसानों की नहीं, बिल्क सारी कंट्री के किसानों की प्रॉब्लम है और हर स्टेट की प्रॉब्लम है। एक तरफ ड्राउट है, तो दूसरी तरफ सरप्लस फूडग्रेन है और तीसरी तरफ उसको रखने के लिए न गनी बैग है, न कहीं गोडाउन है और वह ओपन स्पेस में पड़ा है। इसलिए एक तरफ फूडग्रेन सड़ रहा है, डैमेज हो रहा है, तो दूसरी तरफ गरीब लोग भूखे मर रहे हैं। आपके जिरए मैं सरकार से यह कहना चाहता हूँ कि वह देश में जिस तरफ फूडग्रेन की कमी है, तो जिस तरफ सरप्लस है, उस सरप्लस स्टेट से कमी वाली जगह इम्मीडिएट अनाज पहुँचाए और एक लांग टर्म पॉलिसी बनाए कि 5-7 साल के लिए साइलिज के लिए गोडाउंस बनाए जाएँ, तािक कभी भी शॉर्टेज न आए। जहाँ ड्राउट है, उसके बारे में मैं स्पेशली यह कहना चाहता हूँ कि सेंट्रल गवर्नमेंट वहाँ फंड तो भेज देती है, लेकिन वह यह अलाऊ नहीं करती कि स्टेट गवर्नमेंट उस फंड को अपने आप यूज कर सके। इसके लिए उनको कहना चािहए और स्टेट गवर्नमेंट्स को अलाऊ करना चािहए कि इमीजिएटली वे किसानों को हेल्प करें। अभी जो मुआवजा या कम्पन्सेशन है, वह बहुत कम है, क्योंकि प्राइसिज बहुत अप चले गए हैं। आपको मिनिमम 15,000/- रुपये प्रति एकड़ मुआवजा देना चािहए। मेरी यही तीन-चार सजैशंस हैं।

श्री अवतार सिंह करीमपुरी (उत्तर प्रदेश): सर, मैं यह कहना चाहता हूं कि कर्णाटक, महाराष्ट्र और देश के अन्य प्रदेशों में, जहां भी ड्राउट की प्रॉब्लम है, वहां किसानों के लिए जिस पैकेज की डिमांड की गई है, बिना किसी देरी के केन्द्र सरकार को वह देना चाहिए।

हमारी एक रिक्वेस्ट यह भी है कि जब ड्राउट होता है, तो किसान के साथ-साथ मजदूर भी बेहाल होता है। सूखे से खेत मजदूर भी बड़े पैमाने पर प्रभावित होते हैं, इसलिए केन्द्र से जो टीम जाती है, वह यह भी देखे कि मजदूर की हालत क्या है और मजदूर को उस बुरी दशा से उबारने के लिए किस प्रकार की आर्थिक सहायता की जरूरत है। केन्द्र सरकार इसके ऊपर भी जरूर विचार करे।

हम केन्द्र सरकार से यह भी कहना चाहते हैं कि बाबा साहब डा. भीमराव अम्बेडकर जी ने खास तौर पर वॉटर मैनेजमेंट के ऊपर जो अपनी राय रखी थी, आप उस राय को देखें, समझें और उनकी राय को अपनाकर इस ड्राउट का मुकाबला करें। धन्यवाद।

SHRI SITARAM YECHURY (West Bengal): I just want to make one request to the Minister for Agriculture. He has gone on record saying that there is an excess of foodgrains stored in our godowns. The Finance Minister has, on the other hand, said that if we really procure this year, the food subsidy burden would increase by another Rs. 20,000 crores. There is no space in our godowns. Food is rotting. So, if you cannot release money immediately to Karnataka, Andhra Pradesh and Maharashtra, then, at least, release these foodgrains which are rotting in any case, and we would only increase our food subsidy burden. So, can the Minister give an assurance that along with meeting the money demands, which I fully support, he would also release these foodgrains immediately so that these people do not suffer from hunger?

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): Now, Shri Rangasayee Ramakrishna. Please put just one question. ... (Interruptions)...

SHRI RANGASAYEE RAMAKRISHNA (Karnataka): Sir, there are drought-prone districts all over the country. Why can the Government of India not have a special programme only for drought-prone districts all over the country, as Dr. Swaminathan mentioned, and, instead of doing a post-mortem, take preventive action? That is one point. Secondly, the State asked for an assistance of Rs. 5000 crores while you gave only Rs. 70 crores. ... (Interruptions)... A delayed assistance is a denied assistance. And an assistance which is inadequate is not required at all. Sir, ...

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): Okay, Fine, Now, Shri Ravi Shankar Prasad. Just put your question, please.

श्री रिव शंकर प्रसाद (बिहार): माननीय मंत्री जी, आपकी सरकार ने दावा किया है कि अनाज का रिकॉर्ड प्रॉडक्शन हुआ है, लेकिन उसके भंडारण की व्यवस्था बहुत ही दुर्भाग्यपूर्ण है। फूड कॉर्पोरेशन ऑफ इंडिया के अधिकांश भंडार या तो टूटे हुए हैं या लीक कर रहे हैं। इसलिए जो प्रश्न अभी माननीय सदस्य, श्री येचुरी साहब ने उठाया है, जब आपके पास इतना अनाज है, तो जहां अकाल प्रभावित प्रदेश हैं या जहां गरीब लोग हैं, अनाज सड़ने की बजाए आप ऐसे लोगों को उसके वितरण के बारे में चिन्ता क्यों नहीं कर रहे हैं? यह बहुत ही गम्भीर सवाल है।

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): Shri Rajeev Chandrasekhar, just put a question, please.

SHRI RAJEEV CHANDRASEKHAR (Karnataka): Sir, I had asked the same question in December, 2011. The answer that the Minister gave then and the answer that the Minister is giving today is absolutely the same.

Sir, just as Mr. Ramakrishna said, relief delayed is relief denied. My simple question to the hon. Minister is: Will he take a compassionate and expedited view on the relief requirements from the State of Karnataka?

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Now, Mr. Minister. ... (Interruptions)... No more questions please. You should have given notice or given your names in advance. ... (Interruptions)...

श्री हरीश रावत: मैं सभी माननीय सदस्यों का, जिन्होंने इस प्राकृतिक विपदा ...(व्यवधान)...

SHRI M. VENKAIAH NAIDU: Sir, I am asking this only out of curiosity. What happened to the Cabinet Minister.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): No, no. Please. ... (Interruptions)... He is in-charge. ... (Interruptions)...

SHRI HARISH RAWAT : I am also speaking on behalf of the Government and the Ministry. ... (Interruptions)...

SHRI SITARAM YECHURY : Sir, I hope the Cabinet Minister is not a victim of drought.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): No, no. Please proceed, Mr. Minister. ... (Interruptions)...

SHRI RAVI SHANKAR PRASAD : Mr. Rawat is a victim of political drought. ... (Interruptions)...

SHRI HARISH RAWAT : Don't worry. I will also be speaking on behalf of the Government and the Ministry.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Please proceed.

श्री हरीश रावत: सर, सभी माननीय सदस्यों ने यहाँ पर अपने विचार रखे। बुनियादी तौर पर यह सवाल सूखे के कारण कर्णाटक के अन्दर रबी की फसल और आने वाली खरीफ की फसल को जो नुकसान पहुँचा है, उसके विषय में उठाया गया है।

मैं माननीय वेंकेया नायडू साहब का बहुत आभारी हूँ। जो मेमोरेंडम स्टेट गवर्नमेंट ने सेंट्रल टीम को दिया था जो revised memorandum माननीय मुख्यमंत्री जी ने, जब वे 2 मई को all parties' delegation के साथ माननीय कृषि मंत्री जी से मिले थे, तब उनके सामने प्रस्तुत किया था। उन्होंने उसमें जो item-wise demands रखी हैं और जो सिचुएशन उन्होंने बताई है, उसका ब्यौरा यहां पर प्रस्तुत किया है। सर, यह कहा गया कि वहां की drought situation के प्रति सेंट्रल गवर्नमेंट का जो रेस्पोंस था, वह बड़ा belated था। मैं माननीय वेंकेया नायडु साहब के संज्ञान में इस बात को लाना चाहता हूँ कि जैसे ही यह सूचना सेंट्रल गवर्नमेंट में कृषि मंत्रालय के पास आई, क्योंकि कृषि मंत्रालय ही नोडल मंत्रालय है, हमने Inter-Ministerial Central Team गठित की। उस टीम ने स्टेट गवर्नमेंट के ऑफिशियल्स के साथ कर्णाटक का तीन दिन का व्यापक दौरा किया और अधिकांश जगहों पर, जहाँ-जहाँ जिन-जिन

सिचुएशंस को स्टेट गवर्नमेंट ने चिन्हित किया और दिखाया, उसने उनको देखा और उसके बाद उसने अपनी रिपोर्ट सबिमट की और उस रिपोर्ट के आधार पर Inter-Ministerial Group ने अपना व्यू दिया। उसकी रिकमेंडेशन के आधार पर, जो Inter-Ministerial Central Team ने रिकमेंड किया और उसके आधार पर, जो Inter-Ministerial Group का व्यू था, उसके आधार पर हाई लेवल कमेटी ने निर्णय लिया। मैं इस बात को मानता हूँ कि शुरुआत में स्टेट गवर्नमेंट ने जो first memorandum दिया, जो damage assessment दिया, उसमें और सेंट्रल गवर्नमेंट ने फाइनली जो पैसा अप्रूव किया है, उसके बीच में तो बड़ा अंतर नहीं है। लेकिन, जब टीम वहाँ विजिट कर रही थी और जो second memorandum स्टेट गवर्नमेंट ने दिया है, उसमें और जो माननीय मंत्री जी को प्रस्तुत किया गया है, उसके बीच में भारी अन्तर है। उस अन्तर को देखते हुए ही, क्योंकि यह एक all parties deelegation था, मैं सभी पार्टियों के सभी सदस्यों को धन्यवाद देना चाहता हूँ, वे लोग मुख्य मंत्री के साथ आए और उन्होंने माननीय मंत्री महोदय को सारी सिचुएशन बताई। सिचुएशन में जो चेंजेज़ आए हैं, उनके बारे में भी उनको बताया, जैसे वहाँ पानी के पॉन्ड्स सूख गए हैं, मवेशियों के लिए चारा नहीं है, पीने के पानी की योजनाएँ ध्वस्त हो गई हैं आदि-आदि सब बातों का चित्रण किया गया और वे बातें रखी गईं। उसी के आधार पर माननीय मंत्री जी ने यह निर्णय लिया कि हम फिर से टीम को कर्णाटक के अन्दर भेजेंगे ओर वहाँ की जो latest situation है, उसके आधार पर उनसे कहेंगे कि आप रिपोर्ट सबमिट कीजिए, उस रिपोर्ट के आधार पर व्यू लिया जाएगा तथा उसके आधार पर निर्णय लिया जाएगा। यहाँ पर यह कहा गया कि साहब, मंत्री महोदय ने कहा था कि तत्काल हम एक कमेटी गठित करेंगे। मैं समझता हूँ कि जहाँ तक मुझे जानकारी है, 13 तारीख को सेंट्रल टीम को वहां की विजिट करनी है, इसी 13 तारीख को। यह 13 तारीख भी इसलिए निर्धारित करनी पड़ी, क्योंकि स्टेट गवर्नमेंट से यह पूछना पड़ता है कि सेंट्रल टीम कब आए, आप उसके लिए तैयार हैं या नहीं और दोनों के आपस के कंसल्टेशन के बाद वहाँ सेंट्रल टीम भेजने का निर्णय लिया जाता है। इसलिए, यह विलम्ब जो आपको लग रहा है, कि 2 मई को कहा गया था और 2 मई के बाद ...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): Please do not interrupt. ...(*Interruptions*)... Let him complete, please.

श्री हरीश रावत: सर, यह एक मानवीय समस्या है और इस समस्या को कोई सदस्य राजनीति की दृष्टि से नहीं देखते हैं, इसलिए सभी पार्टियों के सम्मानित सदस्यों ने, जिनमें दोनों पक्षों के सदस्य हैं, इधर के भी सदस्य हैं, उधर के भी सदस्य हैं, कर्णाटक को ज्यादा assistance देने की बात कही है और यह सदन की भावना है। इससे जो memorandum कर्णाटक की सरकार ने चीफ मिनिस्टर के नेतृत्व में दिया है और माननीय कृषि मंत्री जी के साथ जो उनकी बातचीत हुई है, उसको और बल मिलता है। इसलिए, पहले से यह anticipate कर देना या एक प्रकार से आरोप जैसा लगा देना कि आप कर्णाटक के साथ ज्यादती कर रहे हैं, आप उनकी समस्या को overlook करने की कोशिश कर रहे हैं, ऐसा कह कर इसको पॉलिटिकल फ्लेवर दिया जा रहा है। उस फ्लेवर के विषय में तो मुझे कुछ नहीं कहना है, लेकिन जो तथ्यात्मक स्थिति है, उसके विषय में जितनी आपकी चिंता है, कर्णाटक हमारे देश का भाग है और वहां के किसानों की समस्या के विषय में हमको भी, सरकार को भी उतनी ही चिंता है। वहां के किसान का loss, भारत के किसान का loss है, भारत का loss। हम उसी दृष्टिकोण से उसको देखेंगे और यह जो बात यहां पर कही गई, जो भावना व्यक्त की गई है, इससे उसको बल मिलेगा। मैं तो केवल सफाई में इतना जरूर कहना चाहता हूँ कि इस बात को जरूर स्वीकार कर लिया जाए कि जो माननीय मंत्री जी ने कहा कि हम तत्काल टीम भेजेंगे, यहां तक कि यदि उन्होंने कहा भी कि हम जल्दी टीम भेजेंगे, तो यह टीम जल्दी ही भेजी जा रही है। यदि 2 तारीख से 13 तारीख को delay मान लिया जाता है, तो इसके

 $[1.00 \, P.M.]$

लिए मैं यही कह सकता हूँ कि इसको यह माना जाए कि यह delay दोनों गवर्नमेंट्स के officials के बीच समय के adjustment के कारण हो रहा है और इतना समय natural course में लिया ही जाता है। ...(व्यवधान)...

श्री तपन कुमार सेन: सर, यह घटना तो अक्तूबर, 2011 की थी। ...(व्यवधान)...

श्री हरीश रावत: सर, यदि इस चर्चा में आन्ध्र को भी जोड़ा जाता, तो फिर मैं समझता हूँ कि वेंकेया साहब की शिकायत है, उस शिकायत के साथ सीलम साहब और हमारे दूसरे सदस्य भी उसी भाषा में बात कर रहे होते, उसी तरीके से कह रहे होते कि आन्ध्र को जो शेयर दिया गया, रेणुका जी भी वही कह रही होती कि आन्ध्र को कम शेयर दिया गया।

सर, हकीकत यह है कि इसके लिए नॉर्म्स बने हुए हैं और ये नॉर्म्स, नॉर्म्स कमेटी द्वारा निर्धारित किए गए हैं। यह नॉर्म्स कमेटी 13th Finance Commission की संस्तृति के आधार पर गठित की गई है। उसमें गवर्नमेंट as such या even होम मिनिस्ट्री की भी कोई अपनी दखलअंदाजी नहीं है, क्योंकि Finance Commission एक स्वतंत्र संस्था है और उसकी recommendations के आधार पर नॉर्म्स कमेटी गठित हुई है। नॉर्म्स कमेटी ने नॉर्म्स finalise किए हैं और inter-ministerial committee या inter-ministerial group जो निर्णय लेती है, उसी के आधार पर वह उसको review करता है या उसको assess करने का काम करता है। उनके लिए चीजों को ज्यादा खींचने की कोई गुंजाइश नहीं है। ...(व्यवधान)... फिर भी दो-तीन points जो drinking water के विषय में कहे गए हैं कि पीने के पानी की कठिनाई है और वहां पर fodder की कठिनाई के विषय में कहा गया है, सर, मैं आपकी जानकारी में यह बात लाना चाहता हूँ कि कर्णाटक की गवर्नमेंट के पास SDRF में नॉर्म्स के आधार पर पैसा रहता है और यह सभी राज्यों के पास रहता है। कर्णाटक के पास भी इस काम के लिए लगभग 116.5 करोड़ रुपए हैं। जब हाई पॉवर कमेटी या हाई लेवल कमेटी ने इस संबंध में निर्णय लिया, तब वह amount adjusted माना गया है। यह सभी राज्यों के विषय में adjusted माना जाता है और उसका 75 परसेंट adjustable amount मान लिया जाता है। कर्णाटक के संदर्भ में भी यही हुआ है, इसलिए ऐसा नहीं है कि उस पैसे को कहीं छीन लिया गया या इस पर कोई रोक लगायी गई है। जो फौरी काम हैं, जो फौरी जरूरतें हैं, उनके लिए कर्णाटक सरकार इस पैसे का उपयोग करे। अभी खामीनाथन साहब ने और दूसरे सदस्यों ने कहा कि पशुओं के लिए जीवन की कठिनाई आ रही है, उनके पीने के पानी की कठिनाई आ रही है। गरीब लोगों, विशेष तीर पर marginal farmers को जो sustenance allowance दिया जाना है, उसके बारे में मैं समझता हूँ कि उसे total number of affected farmers आदि को देखने के बाद इससे adjust किया जा सकता है। जो medium-term damages हैं, उनको repair करने को हम एक प्रकार से relief नहीं कह सकते हैं, बल्कि उसे हम rehabilitation process का अंग समझ सकते हैं, क्योंकि यह पैसा relief के लिए है। जहाँ तक rehabilitation का सवाल है, उसके लिए सेंट्रल टीम, जो कि फिर से वहाँ जा रही है, वह जिस तरह से recommend करेगी, उसकी रिपोर्ट आने के बाद इस पर हाई लेवल कमेटी जो view लेगी और उसके बाद जो धनराशि मिलेगी, उसका उपयोग कर कर्णाटक की गवर्नमेंट और हमारी गवर्नमेंट, दोनों के सहयोग से मिल कर इसको चलाने का काम किया जा सकता है।

सर, यहाँ पर एक बहुत अच्छा सुझाव दिया गया कि drought situation के मुकाबले के लिए long-term measures उठाये जाने चाहिए। उसके विषय में जो सेंट्रल ग्राउंड वाटर बोर्ड है, उसने भी ग्राउंट वाटर सिचुएशन को इम्प्रूव करने के लिए सुझाव दिए हैं। उसमें कर्णाटक के भी कुछ ब्लॉक्स एवं तालुकाज ऐसे हैं, जो क्रिटिकल एरिया के अंदर आते हैं। हम समझते हैं कि जो सेंट्रल ग्राउंड वाटर बोर्ड और स्टेट ग्राउंड वाटर बोर्ड हैं, दोनों उस विषय में जो भी कदम उठाये जाने हैं और जो सहायता उपलब्ध

[श्री हरीश रावत]

244

हैं जिसमें dug well भी है और structure बनाने के लिए मिनिस्ट्री ऑफ वॉटर रिसोर्सेज से जो सहायता उपलब्ध है, उसका फायदा उठा सकते हैं। मिनिस्ट्री ऑफ एप्रिकल्चर की तरफ से भी दो कार्यक्रम चलाये जा रहे हैं जिनका फायदा उठाया जा सकता है। हमारा जो ग्रामीण विकास मंत्रालय है, उसकी भी दो योजनाएँ हैं, जिनमें से डीपीएपी बड़ी पुरानी योजना है और दूसरी जो वाटरशेड की योजना है, उसका लाभ भी स्टेट गवर्नमेंटस उठा सकती हैं।

सर, नवम्बर, 2009 में जो Manual for Drought Management तैयार किया गया है, उसमें हमने राज्यों को यह सुझाव दिया है कि different programmes के लिए जो पैसा उनके पास उपलब्ध है, उससे वे एक बेहतर synergy पैदा करें। Even कुछ राज्यों ने water bodies create करने के लिए "मनरेगा" के पैसे का भी बहुत अच्छा उपयोग किया है, जिसका impact कई राज्यों में water availability पर पड़ा है, जिनमें गुजरात, आन्ध्र प्रदेश तथा कुछ अन्य राज्य हैं। हम समझते हैं कि एक बेहतर synergy पैदा करने के लिए हम और कोशिश करेंगे। जैसा स्वामीनाथन साहब ने कहा, हम लोगों की यह कोशिश रहेगी कि जो Manual for Drought Management है, उसको हम religiously follow कराने की कोशिश करें। हम राज्य सरकारों से बातचीत करेंगे कि किस तरीके से इस manual को हम बेहतर तरीके से implement कर सकते हैं। इस विषय में हमारा जो geographic imformation system है, जिसमें हमारे drought monitoring centers हैं, वे बेहतर तरीके से function करें और राज्यों के साथ, जितने हमारे stakeholders हैं, उनके साथ हमारा बेहतर coordination रहे, तािक देश के जिन भागों में इस तरीके की स्थित पैदा होने की सम्भावनाएँ हैं, वहाँ हम उनका मुकाबला कर सकें।

माननीय अधिष्ठाता महोदय, इस सिचुएशन में क्लाइमेट चेंज के साथ-साथ कुछ और परिवर्तन भी आये हैं। कुछ क्षेत्र, जहाँ पहले rain regular थी, वहाँ अब वह उतनी regular नहीं रह गयी है और कुछ क्षेत्रों में जहाँ rain के मामले में deficiency थीं, वहाँ अब अच्छी बरसात हो रही है, इसलिए groundwater recharging and surface-water recharging आदि की स्थिति में भी बड़ा परिवर्तन आया है। हम उन सब चीजों को scientifically monitor करने की कोशिश कर रहे हैं और हमारी कोशिश है कि हम इसको ध्यान में रखें। जहाँ तक norms का सवाल है, इस विषय में हम लोगों को 2015 तक इंतजार करना पड़ेगा। हाउस का जो अपना view है, वह अपने आप में सबसे आगे है, मगर जैसा मैंने कहा कि Finance Commission की रिपोर्ट के आधार पर norms committee बनी हुई है, उनमें हमारा मंत्रालय ज्यादा परिवर्तन नहीं कर सकता है।

माननीय अधिष्ठाता महोदय, मैंने मोटे तौर पर उन सभी बिन्दुओं को कवर करने की कोशिश की है, जो माननीय सदस्यों ने उठाए हैं। यहाँ पर कुछ और बातें भी कही गईं। जैसे, माननीय प्रकाश जी महाराष्ट्र के बारे में शिकायत कर रहे थे कि राज्य सरकार पीने के पानी की योजनाओं के प्रति लापरवाह है और सूखे के कारण लोगों के सामने जो पीने के पानी की समस्या आ रही है, उसका वह समाधान नहीं कर रही है।

उनकी शिकायत थी कि वहां पशुओं को चारा नहीं मिल रहा है। लेकिन जब कर्नाटक के विषय में बात आई तो उस यार्ड स्टिक को फोलो करने की कोशिश नहीं की। मैं माया जी से भी एक निवेदन करना चाहूंगा कि आखिर यह बोरों की खरीद के विषय में है। राज्य सरकारों की भी अपनी जिम्मेदारी है। इस मामले में कौन राज्य सरकार सुस्त रही है, इस विषय में मैं इतनी गंभीर चर्चा को, जो एक माननीय समस्या को लेकर के, एक प्राथमिक समस्या जो हम सबको झेलनी है, सामूहिक रूप से झेलनी है, उसमें इस बात को नहीं ले जाना चाहता हूं। लेकिन मैं इतना जरूर कहना चाहता हूं कि हम अपने मंत्रालय के साथ खाद्य मंत्रालय के भी सम्पर्क में हैं, क्योंकि किसानों का कोई भी दाना बिना खरीदे रहे जा रहा है तो हम यह

समझते हैं कि जो हमारी एम.एस.पी. है, यह एक प्रकार से उस विचार का हनन है, उस पर एक प्रकार से चोट है। हम इस विषय में मध्य प्रदेश की राज्य सरकार के सम्पर्क में हैं, पंजाब और हिरयाणा की राज्य सरकारों के भी सम्पर्क में हैं। जहां इस तरह की बारदाने की शिकायत आई हैं। इसको हम फिर से टेकअप करने की कोशिश करेंगे, फिर से इस मामले को लेंगे और इस विषय में बात करेंगे। उसके अलावा एक बहुत अच्छा सुझाव ...(व्यवधान)...

श्री बलविंदर सिंह भुंडर : कब करेंगे, इतना अनाज सड़ रहा है। ...(व्यवधान)...

श्री हरीश रावत: मैंने कहा कि यह हमारे मंत्रालय के हाथ में नहीं है, इसमें दूसरे मंत्रालय भी सम्बन्धित हैं, हम उनके साथ टेकअप करेंगे, आपकी भावनाओं को वहां तक पहुंचाएंगे। मैं एक बात और कहना चाहता हूं ...(व्यवधान)...

श्रीमती माया सिंह: सर, मेरा एक आग्रह है, मंत्री जी हमें यह बतला दें कि यह बारदाने और बोरियां देने का काम राज्य सरकारों का है या आपका है? क्या नियम हैं, यह भी आप सदन को बतला दें? यह किसकी जिम्मेदारी है? आपने इसको अभी राज्य सरकारों के ऊपर डाला है। यह केन्द्र सरकार की जिम्मेदारी है और अभी तक इन 60 वर्षों में यह चला आ रहा है।

श्री हरीश रावत: मूल्य निर्धारण हमारी जिम्मेदारी है। भण्डारण की सुविधा को पैदा करना, हमारी और आपकी सामूहिक जिम्मेदारी है। खरीद ठीक से हो, वह भी हमारी और राज्य सरकारों की सामूहिक जिम्मेदारी है। लेकिन राज्य सरकारें बारदाने के ऊपर केन्द्र को आरोपित करें, यह मुझको ज्यादती लग रही है।

श्रीमती माया सिंह: राज्य सरकारें अपनी जिम्मेदारी निभाएंगी। लेकिन केन्द्र सरकार अपनी जिम्मेदारी नहीं निभा रही है। इस कारण किसानों को दिक्कतें आ रही हैं। केन्द्र सरकार अपनी जिम्मेदारी नहीं निभा रही है।

श्री सीताराम येचुरी: एक मिनट, मंत्री महोदय। मैं एक बात पूछना चाहता हूं। Sir, he is willing to ...(Interruptions)... Before it is over, I just want to ...(Interruptions)... He is yielding, Sir, ...(Interruptions)... सर, यह गंभीर सवाल है और आपसे हमारी पूरी सहमति है कि इस पर राज्य सरकार, केन्द्र सरकार इस तरह से बंटवारा करके मत देखिए। लेकिन इंसानियत के तौर पर इसको हल करने की बात है। इसलिए इस गंभीरता को ध्यान में रखते हुए हमने एक सुझाव दिया था कि आपके पास जो एक्सेस स्टॉक पड़ा हुआ है, जिसके बारे में कहा जा रहा है कि वह सड़ रहा है, उसी के बारे में हमारे वित्त मंत्री कह रहे हैं कि अगर इस साल प्रोक्योरमेंट करेंगे, अभी एम. एस. पी. की बात कर रहे हैं, तो हमारा बीस हजार करोड़ फूड सब्सिडी बढ़ जाएगा स्टोरेज की वजह से। अब आपके बजट की डेफिसिएट को कम करने के लिए भी सुझाव है कि यह बीस हजार करोड़ न हो, इस अनाज को आप वहां पर भेजिए जहां पर लोग भूख से मरते हैं, तािक लोग भूख से न मरें। बस मेरा यही निवेदन है।

श्री हरीश रावत: आपकी वाणी में सीता और राम दोनों बसे हुए हैं। आप हमारे अन्तर्मन को भी जानते हैं, क्योंकि हम कृषि मंत्रालय के भाग हैं। हम तो यह चाहेंगे कि हमारा एक भी दाना नहीं सड़े। आज जो हमारे सामने भण्डारण की चुनौती है और उसके लिए एक अच्छा रूट है। इसके विषय में कृषि मंत्रालय का व्यू आपको मालूम नहीं है। लेकिन इसके विषय में गवर्नमेंट एज ए होल इस स्थिति को आंकना पड़ेगा और इसके व्यापक प्रभाव देखने पड़ेंगे। इसलिए ऐसा नहीं है कि जो एक बात उठी है कि वह सरकार के संज्ञान में नहीं है, वह संज्ञान में है। लेकिन क्या बेहतर निर्णय लिया जा सकता है, इस पर कार्यवाही होगी।

[श्री हरीश रावत]

उन्होंने कर्णाटक की ड्राउट सिचुएशन के विषय में इस महत्वपूर्ण बिन्दु को उठाया, मैं आश्वस्त करना चाहता हूं कि इस विषय में केन्द्र सरकार निर्णय करेगी और हम कर्णाटक के किसानों के हित को पूरे तरीके से ध्यान में रखेंगे। ...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): He has replied to every point.

श्री सीताराम येचुरी : इस बात पर आप हमारे साथ रहिए, मैं यही कहना चाहता हूं। ...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Yechuryji, please sit down.

SHRI M.VENKAIAH NAIDU: Sir, the hon. Minister gave a long reply, but he did not address the core issues. Number one, when the Central Team is going, ...(Interruptions)... why there is a delay. Will it go up to the monsoon? My second point is that so far, the Central Government has released only Rs. 70 crores. We had made a request of Rs. 6,000 crores, but you have released only Rs. 70 crores. Thirdly, when there is a severe drinking water and fodder shortage, the Central Government is totally unmoved. Fourthly, Sir, we had asked for three lakh tonnes of foodgrains and 55,000 tonnes of wheat. For that also, when the godowns are full, the Government has no concern for the people of Karnataka. Sir, the Government is totally insensitive and indifferent. We protest against the Government's attitude and we are walking out of the House.

(At this stage, some Hon. Members left the chamber)

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Okay. The House is adjourned up to 2.00 p.m.

The House then adjourned for lunch at eleven minutes past one of the clock.

The House reassembled after lunch at two of the clock,

MR. CHAIRMAN in the Chair.

REFERENCE BY CHAIR

On Conclusion of 150th Birth Anniversary of Gurudev Rabindranath Tagore

MR. CHAIRMAN: Hon. Members, May 8, 2012 marks the conclusion of the 150th Birth Anniversary of Gurudev Rabindranath Tagore.

Rabindranath Tagore was a mystic, poet, artist, playwright, novelist and composer. His works had influenced Bengali literature and music in the late $19^{\rm th}$ and early $20^{\rm th}$ centuries.